

implementation of CSR by companies. Details about funds spent by the companies under CSR would be available to the Ministry of Corporate Affairs only after the mandatory disclosures of CSR expenditure are made by companies, which would be due after September, 2015.

Unregistered multi-level marketing firms

3562. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it has come to the notice of his Ministry that there are thousands of unregistered multi-level marketing firms cheating the people with various financial and other schemes; and

(b) if so, whether his Ministry has taken up any drive or asked the Reserve Bank of India (RBI) to eliminate such firms?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Ministry of Corporate Affairs deals only with companies and not with unregistered firms which come under the jurisdiction of respective State Governments. However, an Inter-Ministerial Group (IMG) was constituted by the Ministry of Finance having representatives from Ministry of Finance, Ministry of Corporate Affairs, Reserve Bank of India and Securities and Exchange Board of India, for better inter-agency coordination in matters to consider the issues relating to the companies engaged in Direct Selling/Network/Multi-Level Marketing.

Spending for CSR

3563. DR. BHALCHANDRA MUNGEKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the amount due to be available for the Corporate Social Responsibility (CSR) for the years 2011-12, 2012-13 and 2013-14;

(b) the amount actually made available during these years; and the amount actually spent; and

(c) the broad programmes on which this amount was spent?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, *i.e.*, 1.04.2014. Details about amount allocated, amount spent, and programmes undertaken by companies under CSR would be available only after the current financial year is over and the companies file the requisite statutory returns which would be due after September, 2015.